Summary of the Combination

Summary under Regulation 13 (1A) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011 (as amended)

A. Name of the parties to the combination
1. The parties to the combination are:
   i. Greenko Mauritius (Acquirer/Greenko); and
   ii. Teesta Urja Limited (Target/TUL)

2. The Acquirer and Target are collectively referred to as “Parties”.

B. Type of combination
3. The proposed combination relates to the acquisition of an equity stake in the Target by the Acquirer and is in the nature of an acquisition under Section 5(a) of the Competition Act, 2002 (“Proposed Transaction”).

C. Area of activity of the parties to the combination

   Acquirer
4. The Acquirer is a wholly-owned subsidiary of Greenko Energy Holdings (“GEH”), incorporated in Mauritius. It is an investment holding company, having its investments in a portfolio of companies engaged in the power generation sector in India.

   Target
5. The Target is a special purpose vehicle incorporated for the purpose of implementation of 1200 MW (6 units of 200 MW each) hydro power project in North Sikkim, Sikkim.
D. Relevant Market(s) to which combination relates

6. It is submitted that the Parties believe that the Proposed Transaction does not give rise to any competition concerns regardless of the delineation of the relevant market for the purpose of this filing. In light of the above, the Parties submit that the Hon’ble Commission need not reach a firm conclusion on the delineation of the relevant market for the purpose of assessing the Proposed Transaction.

7. However, for the sake of completeness, the broad relevant market can be defined as the overall market for power generation in India.